

Shri M. C. Shah: From clauses 234 to 322, and thereafter 323 to 377.

Mr. Deputy-Speaker: Tomorrow we have 3½ hours upto 3-30 P.M.

Shri M. C. Shah: Thereafter, we will have 1½ hours.

Mr. Deputy-Speaker: The matter will come up whether today or tomorrow. Hon. Members will kindly consider and see whether those clauses can be split up into convenient groups—two or three—and inform the House tomorrow.

PUNISHMENT FOR ADULTERATION OF FOODSTUFFS BILL

Shri Jhunjhunwala (Bhagalpur Central): I beg to move for leave to withdraw the Bill to provide for punishment of those found guilty of adulteration of foodstuffs, in view of the fact that a Bill has already been brought before the House and passed.

Mr. Deputy-Speaker: The question is:

"That leave be granted to withdraw the Bill to provide for punishment of those found guilty of adulteration of foodstuffs".

The motion was adopted.

MOTOR TRANSPORT LABOUR BILL

Shri A. K. Gopalan (Cannanore): I beg to move for leave to introduce a Bill to regulate the conditions of motor transport workers.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to regulate the conditions of motor transport workers".

The motion was adopted.

Shri A. K. Gopalan: I introduce the Bill.

PREVENTION OF JUVENILE VAGRANCY AND BEGGING BILL

Mr. Deputy-Speaker: The House will now resume further consideration of the following motion moved by Shri M. L. Dwivedi on the 19th August 1955:

"That the Bill to make provision for the prevention of juvenile vagrancy and begging, be taken into consideration".

Out of 1½ hours allotted for the discussion of the Bill, 31 minutes were taken on the 19th August, leaving a balance of 59 minutes for its further consideration. Dr. Rama Rao may now continue his speech.

We have started about quarter to three and we go up to quarter to four. The hon. Member in charge of the Bill would like to have 15 minutes for his reply. Then, we have three-quarters of an hour. Hon. Members would kindly have an idea of the time and restrict their speeches.

Dr. Rama Rao (Kakinada): On the last occasion I was referring to the responsibility of the State with regard to children, particularly orphans. Unfortunately, in spite of the socialistic pattern being our idea, we are neglecting our children to a very great extent which is shown by the fact that with the exception of one or two States, none of the States have a state-owned or state-managed orphanage institutions which are government aided. I was referring to the fact that the care of orphans in particular and children in general as the first responsibility of the State—almost a first charge on the State. Unfortunately, in spite of our sympathy for children we are doing very little for the care of orphans. Something is being done for juvenile offenders; something is being done for the handicapped, the dumb and other children—all this ought to be done—something is being done even for wild life and as long as children do not become wild it looks as though we do not care for them. So, I appeal to the Government to start orphanages of their own in areas where there is central responsi-